

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE DEVAN RAMACHANDRAN

&

THE HONOURABLE MR.JUSTICE T.R.RAVI

FRIDAY, THE 24<sup>th</sup> DAY OF APRIL, 2020 /4<sup>th</sup> VAISAKHA, 1942

W.P. (C) . Temp. NO.148 OF 2020

**PETITIONER**

Ramesh Chennithala, aged 60 yrs., S/o Late V. Ramakrishnan Nair, Member Kerala Legislative Assembly, residing at Cantonment House,Thiruvananthapuram.Pin-695 033.

By Adv. Sri T.ASAF ALI,  
Adv. Sri C.RASHEED,  
Adv.Sri V.S.CHANDRASEKHARAN,  
Adv.Mrs. T.Y.LALIZA

**RESPONDENTS**

- 1.State of Kerala rep. by Chief Secretary, Secretariat, Thiruvananthapuram.-695 001.
- 2.Principal Secretary to Government, Department of Electronics and Information Technology, Secretariat,Thiruvananthapuram-695 001.
- 3.The Special Secretary to Government, Department of Local Self Government, Government of Kerala, Secretariat, Thiruvananthapuram-695 001.
- 4.Union of India represented by Secretary, Ministry of Electronics and Information Technology, Electronics Niketan, 6-CGO Complex, Lodhi Road, New Delhi-110 003.
- 5.Sprinklr, rep. by its CEO,29-W 35th New York, NY 10001,United States, Regional Office at Divyasree Technopolis, 3rd Floor, East Wing, Opp.HAL Airport Road, Yemalur, Bengaluru-560 037.Karnantaka.

6. Sri M.Sivasankar IAS, Principal Secretary to Government, & Private Secretary to Chief Minister, Secretariat Thiruvananthapuram 695 001.
7. Sri Pinarayi Vijayan, Hon'ble Chief Minister of Kerala, Cliff House, Nanthangode, Thiruvananthapuram.

BY ADDL.AG SRI K.K.RAVINDRANATH

SR.GOV'T.PLEADER SRI P.NARAYANAN

SR.GOV'T.PLEADER SRI V MANU

GOV'T.PLEADER SRI S.KANNAN

SMT.NAPPINAI N.S.

ASGI SRI P.VIJAYAKUMAR

JAISANKAR V. NAIR (CGC)

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 24/04/2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

**ORDER**

Admit. Learned Senior Government Pleader takes notice on behalf of respondents 1 to 3; while the learned Assistant Solicitor General takes notice on behalf of the 4<sup>th</sup> respondent. The petitioner will take out notice to respondents 5 and 6 by Speed Post returnable in 15 days as also through email to their/his authorised email addresses. Notice to the seventh respondent is not being issued and will be considered in due course.

B/o.

## **APPENDIX**

**Exhibit.P-1:** True copy of the order vide No.D/C/1/71/2020/LSGD dated 27th March 2020.

**Exhibit P-1(a):** Performa for collecting sensitive personal information annexed together with Exhibit P-1.

**Exhibit P-2:** True copy of the Letter vide No.A-3435/20202 dated 4th April 2020 issued by Panchayat Deputy Director,Thiruvananthapuram.

**Exhibit.P-3:** True copy of the Purchase Order dated 2nd April 2020 executed between 5th respondent and the 6th Respondent.

**Exhibit P-4:** True copy of the Master service Agreement dated nil declared by the 5th Respondent.

**Exhibit P5:** True copy of the letter dated 11th April 2020 sent by the 5th Respondent to the 6th respondent.

**Exhibit.P6:** True copy of the letter dated 12th April 2020 sent by the 5th Respondent to the 6th respondent.

**Exhibit P7:** Non-Disclosure Agreement dated nil executed between the 5th respondent and 6th respondent

**Exhibit P8:** Copy of a Summary Opinion and Order dated 4th December 2019 of made in the Case No.3:18-cv-01192-HZ before the United States District Court for the District of Oregon Portland Division.